

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 115
173/241-242/PB/2019

IN THE MATTER OF:

Emaar Holding II

.... Applicant/petitioner

v.

Emaar MGF Land Ltd. & Ors.

.... Respondent

Order under Section 241-242

Order delivered on 11.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. S.N.Mookherjee Senior Adv with Dheeraj Nair,
Kumar Kislay and Angad Baxi, Advs.

For the Respondent

Mr.Sajan Poovayya, Sr. Adv. with Mr.Kunal Sinha,
Mr. Pratibhanu Khairola, Ms. Raksha Agrawal Advs. for R-1
Amar Gupta, Divyam Agarwal, Daksh Ahluwalia, Gaurav
Arora, Ashish Joshi, Advs.
Dr. U.K. Chaudhary, Sr. Adv, Jayant Mehta, Adv with
Manisha Chaudhary, Mansumyer Singh, Aditya Bisht,
Pranay Chetale, Advs for R - 2, 3, 4, 8

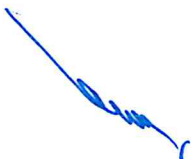
ORDER

CA-678/2020

As to the application to take the additional affidavit filed by R-1 on record, the said application is hereby allowed by taking that additional affidavit on record.

CA-682/2020

Application is hereby allowed by taking rejoinder to additional document on record.



CA-682/2020 stands disposed of.

C.P. No. 173/241-272/PB/2019

Part heard for 04.12.2020.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

11.11.2020
Ritu Sharma